

ITEM NO.10

COURT NO.4

SECTION XIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.NOS. 1-3, 13 AND 17 IN C.A.NO.3198/2014 AND I.A.NOS. 10-12, 14-16, 18 AND I.A.NO... in Civil Appeal No(s). 3196-3198/2014

STATE OF KERALA & ORS.

Appellant(s)

VERSUS

B.SURENDRA DAS ETC.

Respondent(s)

(For directions and permission to file addl. documents and office report)

WITH

I.A. Nos.22-27 in C.A. No.3199, 3211, 3213, 3216, 3217 and 3218 of 2014 (C.A. Nos.3199-3218 of 2014)

Date : 10/05/2016 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Appellant(s) Mr. Roy Abraham, Adv.  
Ms. Seema Jain, Adv.  
Mr. Gautam Shivasankar, Adv.  
  
Mr. Ramesh Babu M. R., Adv.

For Respondent(s) Mr. Harshad V. Hameed, Adv.  
Mr. Dileep Poolakkot, Adv.  
Mrs. Ashly Harshad, Adv.  
  
Mr. Alex Joseph, Adv.  
Mr. Himinder Lal, Adv.  
Mr. M. P. Vinod, Adv.  
Mr. Rohit Kumar Singh, Adv.  
Mr. Romy Chacko, Adv.  
Mr. Sajith. P, Adv.  
  
Mr. Sanand Ramakrishnan, Adv.  
Mr. Rajeev Mishra ,Adv.  
  
Mr. Venkita Subramoniam T.R., Adv.

Mr. K. Radha Krishnan, Adv.  
Mr. Dhananjaya, Adv.  
Ms. Kiran Bhardwaj, Adv.

Ms. Sumita Hazarika, Adv.

Ms. Usha Nandini. V, Adv.

Mr. Dileep Pillai, Adv.  
Mr. Ajay K. Jain, Adv.  
Mr. Vikas Pathak, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the parties fairly submit that that applications have rendered infructuous.

These applications are, accordingly, disposed of.

(Gulshan Kumar Arora)  
Court Master

(H.S. Parasher)  
Court Master

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NOS.1-3, 13 AND 17 IN C.A. NO.3198 OF 2014 AND I.A. NOS.10-12,  
14-16, 18 AND I.A. NOS.....IN CA. NOS. 3196-3198 OF 2014

STATE OF KERALA & ORS.

Appellant(s)

VERSUS

B.SURENDRA DAS ETC.

Respondent(s)

WITH

I.A. NOS.22-27 IN C.A. NO.3199, 3211, 3213, 3216, 3217 AND 3218/2014  
(CIVI APPEAL NOS.3199-3218 OF 2014)

O R D E R

Learned counsel for the parties fairly submitted that the applications have rendered infructuous.

These applications are, accordingly, disposed of.

.....,J.  
(Dipak Misra)

.....,J.  
(Shiva Kirti Singh)

NEW DELHI;  
MAY 10, 2016